नियम १९५५ के नियम ६१ के अधीन एक एलाटमेंट रद्द की गई है ।

(ख) जी नहीं । उपर्युक्त नियम म ऐसी सहायता के दिये जाने की कोई व्यवस्था नहीं की गई ।

(ग) एक ।

(घ) और (ङ) ऐसे लोग, विस्थापित व्यक्ति (प्रतिकर और पुनर्वास) नियम १९५५ के नियम ९७ के अधीन पुनर्वास अनुदान प्राप्त करने के हकदार है यदि वे इस नियम की शर्तें पूरी करते हो ।

Calcium Carbide Manufacturing Factory and Travancore Alkalies

464. **Shri V. P. Nayar:**
Shri Kodiyan:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government are aware that the Calcium Carbide Manufacturing factory in Kerala and the Travancore Alkalies at Kundara who are capable of producing important chemicals are not working at present, and

(b) if so, whether Government are contemplating any steps to work these factories?

The Minister of Commerce (Shri Kanungo): (a) As far as the Calcium Carbide manufacturing factory is concerned, Government are aware that it has not yet gone into production, although a licence has been granted Government are not aware of the existence of any such concern called Travancore Alkalies for the manufacture of important chemicals

(b) No, Sir.

राजस्थान में भूमि का दिया जाना

४६५. **श्री प० ला० बाक्पाल** क्या पुनर्वास तथा अल्पसंख्यक कार्य मंत्री यह बताने की कृपा करेंगे कि क्या यह सच है कि राजस्थान के बीकानेर डिवीजन में गैर-काश्तकारों और भूमिहीन शरणार्थी दावेदारों को अस्थायी तौर पर काश्त के लिये भूमि दी गई है ?

पुनर्वास तथा अल्पसंख्यक कार्य मंत्री (श्री मेहर चन्द खन्ना) जी हां । बीकानेर डिवीजन में लगभग १२,००० भूमिहीन शरणार्थियों को लगभग १.४३ लाख एकड़ भूमि काश्त के लिये अस्थायी तौर पर दी गई है । अब विस्थापित व्यक्ति (प्रतिकर और पुनर्वास) नियम १९५५ के नियम ६३ के अधीन यह जमीनें स्थायी तौर पर दी जा रही हैं ।

Engineering Industry

466. **Shri V. P. Nayar:** Will the Minister of Labour and Employment be pleased to state·

(a) the number of units with over 50 workers in the Engineering Industry at present;

(b) the total number of workers;

(c) the average earning per worker and the total wage bill for 1955-56;

(d) the profits earned in the above year;

(e) the export earnings for the year from the products of the industry; and

(f) the total capital invested?

The Deputy Minister of Labour (Shri Abid Ali): (a) to (f). The information is not available and its collection would involve time and labour incommensurate with the result

Electrical Porcelain Goods

467. **Shri V. P. Nayar:** Will the Minister of Commerce and Industry be pleased to state:

(a) the total value of porcelain goods required for electrical equipment under the Second Five Year Plan; and